

[Shri K. R. Ganesh]

natory memorandum. [Placed in Library See No. LT-4663/73.]

- (3) A copy of Notification No. G.S.R. 172(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1973, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4664/73.]

12.45 hrs.

RE. ALLEGED WRONG STATEMENT BY MINISTER—contd.

SHRI INDRAJIT GUPTA: But this is not a question of interpretation. It is a question of fact, whether a particular defence establishment is there or is not there. That is a question of fact. That is being disputed. Rather than discuss it in the House, I think it is better that some committee should go into it.

MR. SPEAKER: Only if I hold it is a question of privilege. It is not a question of privilege. I say it is not a question of privilege.

SHRI H. N. MUKERJEE: How do you hold it so?

MR. SPEAKER: Let the House discuss it. Even the report of the committee is going to come to the House. Why not the House discuss it?

SHRI H. N. MUKERJEE: Because the Minister is concerned and certain other things are concerned, you are pleased to make this statement. This is obviously shielding the Minister.

MR. SPEAKER: I am sorry. Prof. Chattopadhyaya.

12.46 hrs.

PAPERS LAID ON THE TABLE—  
contd.

AUDIT REPORT AND ACCOUNTS OF TEA BOARD FOR 1969-70

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I lay on the Table a copy of the Audit Report on the Accounts of the Tea Board for the year 1969-70 along with the Statement of Accounts (Hindi and English versions). [Placed in Library. See No. LT-4665/73].

RE. ALLEGED WRONG STATEMENT BY MINISTER—contd.

(Interruptions)

MR. SPEAKER: Secretary.

SHRI H. N. MUKERJEE (Calcutta-North-East): No.

SHRI SYAMNANDAN MISHRA: May I say this for your dispassionate consideration? The whole point is that I have supported my facts with documentary evidence.

MR. SPEAKER: I do not agree. They do not have any relevance. I am not bound to be forced into saying what you wish. I have my own way of judging things.

(Interruption)

MR. SPEAKER: I am sorry, I cannot allow it. I am not permitting any Members. I am not taking notice of anything said by a Member not permitted. Shri Indrajit Gupta.

SHRI INDRAJIT GUPTA: When the matter was discussed in the House, certain political overtones crept in. I am not blaming anybody.

I would humbly request you not to allow yourself in coming to your decision to be influenced in any way by those political overtones. I am not supporting this question on that ground at all. But I have studied the documents, of which Shri Mishra was good enough to give me a copy, and the only thing with which we are concerned is that there is a statement made categorically by the Minister to the effect that a particular defence establishment no longer exists or is located there. He is producing evidence to show that it is located there.